

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(C) No. 3886 of 2016

Khanan Bharti Construction Petitioner
Versus
The State of Jharkhand & Ors. Respondents

**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)**

For the Petitioner : Ms. Anaya Singh, Advocate
For the Respondents : Mr. Anil Kr. Singh, AC to SC-V

05/ 10.09.2021.

It appears from office note dated 08.09.2021 that defect nos.2, 6 & 7 as pointed out vide stamp reporting dated 21.07.2016 have not been removed.

Defect nos. 2, 6 & 7 are as follows:-

Defect no.2- CFS of Rs.150/- is wanting.

Defect no.6- Para 3 of affidavit may be filled up.

Defect no.7- Seal of petitioner's firm has not been given on vak.

It appears that the Writ petition was listed before the Lawazima of Joint Registrar (Judicial) on 28.09.2016, but defects have not been removed. Thereafter it was listed before the Lawazima of learned Registrar General on 31.01.2017, but defects have not been removed.

Considering the same, learned counsel for the petitioner is granted two weeks' time to remove the defects, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 21.07.2016.

Put up this case on 29.09.2021.

Let the name of learned counsel, Mr. Jai Prakash (A.A.G) be deleted from the cause-list by substituting the name of learned counsel, Mrs. Laxmi Murmu, SC-V in the cause-list.

(Kailash Prasad Deo, J.)